

	April		May	
	Pax (Nos.)	Cargo (Kgs.)	Pax (Nos.)	Cargo (Kgs.)
Bombay-Calicut	112	3049	116	4960
Calicut-Bombay	92	149	116	200

(b), (c) and (e) While Indian Airlines has no proposal at present, to operate additional flights or to introduce new flights to new destinations from Calicut like Trivandrum/Madras/Bangalore/Agatti and Mangalore, Vayudoot has a proposal to airlink Calicut with Trivandrum and Madras during the Five Year Plan Period depending upon availability of adequate aircraft capacity and traffic potential.

(d) Yes, Sir.

Time Limit to Construct Dwellings on Plots in Rohini

786. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of plots were sold/allotted by the DDA in Rohini Residential Scheme, Delhi in 1983-84;

(b) whether basic amenities like supply of potable drinking water, roads, road lights have not been provided in certain pockets of Sector 7, Rohini, so far;

(c) whether owners were given 3 years' time to construct the dwellings on the plots failing which they were to be charged the penalty;

(d) whether any decision has been taken not to charge any penalty for not constructing the dwellings within the stipulated period; and

(e) if so, whether the penalty already charged will be refunded?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir,

(b) DDA has reported that provision of basic amenities has been made in all the plots excepting that in a few pockets of Sector VII, as in Sectors V and VI (complete) water connection to the individual could not be given due to non-availability of potable water from M.C.D.

(c) to (e) It is correct that allottees were given 3 years, time from the date of possession for construction of houses failing which they had to pay the penalty but DDA has decided not to levy any penalty for delay in construction on those plots which have not been provided water connections till such time water connections are provided.

Penalty, if any, paid by the allottees in these Sectors/pockets would either be refunded or the amount adjusted towards ground rent.

Supply of Foodgrain and Edible Oil to Kerala

787. PROF. K.V. THOMAS: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Kerala Government has requested for increase in the allotment of foodgrains and palm oil; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) Yes, Sir.

(b) The allocation of imported edible oils to Kerala has been increased from 4000 tonnes in May, 1988 to 4900 tonnes in June, 1988 and 5000 tonnes in July, 1988. However, it has not been found possible to increase the allocation of rice.

Expansion of Cochin Airport

788. PROF. K.V. THOMAS:

SHRI THAMPAN THOMAS:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have taken any final decision regarding the expansion of Cochin Airport; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF CIVIL AVIATION AND
TOURISM (SHRI SHIVRAJ V. PATIL) :

(a) No, Sir,

(b) Does not arise.

**Financial Assistance to Kerala for
Development of Towns**

789. PROF. K.V. THOMAS : Will the Minister of URBAN DEVELOPMENT be pleased to state the financial assistance given to Kerala (Town-wise) for the development of towns under the scheme for Integrated Development of Small and Medium Towns so far ?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI DALBIR SINGH) : Details are indicated in the Statement below.

Statement

Town-wise Details of Funds Released to Kerala under IDSMS as on 31.3.88

Sl. No.	Name of Town	Amount (Rs. in lakhs)
1.	Guruvayoor	42.89
2.	Kottayam	44.80
3.	Trichur	47.00
4.	Kayamkulam	34.20
5.	Tellicherry	46.88
6.	Changancherry	46.36
7.	Tirur	41.87
8.	Badagara	46.45
9.	Mallapuram	49.80
10.	Thodupuzha	49.50
11.	Manjeri	45.33
12.	Palghat	13.50

[*Translation*]

Hike in Food Subsidy

790. SHRI BALWANT SINGH
RAMOOWALIA :

SHRI RAM DHAN :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the amount of subsidy provided to the consumers by Government for foodgrains is increasing year by year ;

(b) whether over the years, the consumers are being forced to pay more for the foodgrains ;

(c) if so, the extent of subsidy given by Government and the price of foodgrains the Consumers had to pay during the last three years, year-wise ; and

(d) whether Government have made any efforts to bring down the subsidy by reducing the administrative expenditure and containing the inefficiency during the above period and if so, the results achieved ?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) to (c) The amount of food subsidy paid by the Central Government to the FCI during the last three years is given below :

Year	Amount of subsidy (Rs. in crores)
1985-86	1650
1986-87	2000
1987-88	2000

The difference between the economic cost of foodgrains and the Central issue prices of foodgrains represents the consumer subsidy. The Central issue prices of wheat and rice for Public Distribution System were increased considering the increase in procurement prices and handling expenses of foodgrains. The details of periodical revision of Central Issue prices of wheat and rice since 1.4.1985 are as under :

The consumer prices for issue of foodgrains by Fair Price Shops are fixed by the State Government.

(d) The Food Corporation of India has undertaken series of cost reduction measures which have resulted in savings to the extent of Rs. 238.42 crores in 1986-87 and Rs. 276.11 crores in 1987-88.